

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
3	21.12.94	<p>At the request of Respondents' counsel time granted till third week of January, 1995, finally. Stay shall continue until further orders.</p> <p style="text-align: right;">S/— VICE-CHAIRMAN</p>	<p>For Admn. &amp; Injunction Bench 21/12/94</p>
4	25.1.95.	<p>Put up on 30.1.1995.</p> <p style="text-align: right;">S/— Member (Admn.)</p>	<p>Ex. No. 2 dt. 7.12.94</p>
5	30.1.95.	<p>Mr. Akhyay Kr. Misra wanted 4 more weeks time to file counter and the request of the State Government is also the same. In view of the fact that sufficient time has been granted since 7.12.1994, the delay in filing the counter is not understood. However, the request made by the learned counsel is accepted. Stay granted earlier is made absolute till disposal of the case.</p> <p style="text-align: right;">S/— Member (Admn.)</p>	<p>A copy of above order may be given to the counsel for both the applicant.</p> <p style="text-align: right;">S/— 7.12.94</p>
6.	7.4.95	<p>In view of Annexure-4 wherein the petitioner has <del>specific</del> <sup>for</sup> pray<del>s</del> time till 31st March, 1995 to join his place of posting, stay order granted is vacated.</p> <p>In view of this order regarding vacating the interim stay operating against the respondents, the learned counsel Mr. B. S. Tripathy states that the main application has become infructuous.</p>	<p>S/— 7.12.94</p> <p>Order no 5 dt. 30.1.94</p> <p>A copy of Order may be given to both the parties.</p> <p style="text-align: right;">S/— 30/1/95</p> <p style="text-align: right;">S/— 30/1/95</p>

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		<p>In view of this position, the application is disposed of as having become infructuous.</p> <p>This order is passed after hearing Mr. B.S.Tripathy learned counsel, Mr. Akhaya Kumar Mishra and Mr. K.C.Mohanty learned Govt. Advocate.</p> <p style="text-align: right;">Vice-Chairman Member (Admn.)</p>	<p>A copy of order dt. 7.12.94 along with application copy meant for R-1, R-2 &amp; R-4 may be given to Mrs. Akhaya Kumar Mishra, A.S.C.</p> <p>Reb 7/12 1994 S.O.</p> <p>Received copy Ans 8/12/94 No appearance memo 1st to 21.12.94. Order no. 2 may kindly be seen for admission. (Re: Stay) Tah 20/12/94 Beach.</p>